COURT-II

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 371 OF 2018 & IA NO. 734 OF 2018

Dated: 13th December, 2018

Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member

Hon' ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Madhya Pradesh Power Management Company Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission Respondent(s)

& Ors.

Counsel for the Appellant(s) : Mr. Aashish Anand Bernard

Mr. Paramshans

Counsel for the Respondent(s) : Mahip Singh for R-4

Mr. Alok Shankar R-8

<u>ORDER</u>

Admit.

The learned counsel for the Respondent Nos. 4 and 8 pray for four weeks' time to file their reply to the Appeal and also to the IA. The learned counsel appearing for the Respondents are permitted to file reply in the instant Appeal and the IA on or before 04.01.2019 with advance copy to the other side. Thereafter, learned counsel appearing for the Appellant is also permitted to file rejoinder, if any, on or before 05.02.2019 with advance copy to the other side.

Registry is directed to number the appeal and list the matter on 22.02.2019.

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member